

The upgradation to National Highway specification of the Udhband-Jatinga sector is being funded by the North-East Council from 1-10-1989. Consequently, no separate maintenance funds are allotted by the NEC for this sector.

[Translation]

Civic Amenities at Heera Mills of NTC in Ujjain

653. SHRI SATYNARAYAN JATIYA: Will the Minister of TEXTILES be pleased to state the steps taken by the Government for providing civic amenities in the workers complex of Heera Mills under National Textiles Corporation situated at Ujjain (M.P.) and the provision made for the repair of dilapidated houses?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): As per the agreement of National Textiles Corporation with the Ujjain Municipal Corporation, the cleanliness of the quarters/factory at Hira Mills, Ujjain has been entrusted to the Municipal Corporation, on monthly payment basis. Other civic amenities provided are as under:—

- (i) electricity at the mills quarters provided by the mills on chargeable basis.
- (ii) street lights at the Mill's expenses.
- (iii) water supply pipeline laid by the mills for supply of water.
- (iv) repairs and white-washing of mill quarters carried out by the mills.
- (v) separate recreation clubs in the chawl in the mills campus provided by the mills.
- (vi) community latrines provided in the mills campus whose maintenance/services charges paid by the mills to the Municipal Corporation.

(vii) contribution was made to Ujjain Municipal Corporation of around Rs. 2 lakhs for other consequential expenses on roads and drainage work in Hira Mills chawl in 1990.

Necessary repairs of houses are undertaken by the Mill Management as and when required.

[English]

Arrears of Central Excise Duty

654. SHRI SYED SHAHABUD-DIN: Will the Minister of FINANCE be pleased to state:

(a) the total arrears of Central Excise Duty as on March 31, 1989, March 31, 1990 and March 31, 1991;

(b) the names of major defaulters with arrears of more than Rs. 1 crore as on these dates with amount due;

(c) the total arrears of the major defaulters;

(d) whether any interest is payable on the arrears; and

(e) the steps taken to collect the arrears, including denial of expansion licences and quotas for raw materials in short supply?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) Rs. 847 crores, Rs. 973 crores and Rs. 1226 crores respectively.

(b) and (c) Information is being collected and will be laid on the Table of the House.

(d) No, Sir. The Central Excises and Salt Act, 1944 does not provide for charging interest. The arrears have to be cleared immediately unless otherwise stayed by the competent authority. However, by executive instructions, in deserving cases on the request of the party, instalments facility is allowed provided the said party is prepared to pay interest at the rate